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ITEM NO.10 Court 6 (Video Conferencing) SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 1630/2020 in W.P.(C) No. 880/2016

SURAZ INDIA TRUST

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(PETITIONER-IN-PERSON MATTER. IA No. 62346/2021 - RECALLING THE COURTS ORDER)

Date : 18-08-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE HRISHIKESH ROY

By Courts Motion

For Petitioner(s) Mr. Rajiv Daiya, in person (Not joined)

For Respondent(s) Ms. Aishwarya Bhati, Ld. ASG Mr. Mohd. Akhil, Adv. Ms. Ruchi Kohli, Adv. Mr. Sughosh Subramanyam, Adv. Mr. B.V. Balaram Das, AOR

> Dr. Manish Singhi, Sr. Adv. Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following O R D E R

We have perused the affidavit filed on behalf of the State of Rajasthan, affirmed on 16.08.2021, which states that in pursuance to medical advice the alleged contemnor has resumed duties on 11.08.2021.

A perusal of letter dated 16.08.2021 addressed by Mr. Daiya to the Registrar shows that he is seeking adjournment of four months. It

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appears that his contumacious conduct continues and he is under a misconception that by endeavouring to scandalize the Court he can get away with it.

The request is declined.

Let bailable warrants issue returnable on 08.09.2021 in the sum of Rs. 10,000/- with one surety of the like amount for his production virtually before the Court.

[CHARANJEET KAUR] ASTT. REGISTRAR-cum-PS [POONAM VAID] COURT MASTER (NSH)